



2026:AHC:43171

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2847 of 2026

Saksham Goel

.....Petitioner(s)

Versus

Union Of India And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dinesh Kumar Tiwari, Sudhanshu Pratap Singh
Counsel for Respondent(s)	:	A.S.G.I., Navaneet Chandra Tripathi

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Dinesh Kumar Tiwari, learned counsel for the writ petitioner and Sri N.C. Tripathi, learned counsel for the respondents.

2. A preliminary objection has been raised by learned counsel for the respondent that the writ petition may not be maintainable particularly when the writ petitioner has an alternative efficacious remedy of approaching the Central Administrative Tribunal, Allahabad while filing original application under Section 19(V) of the Administrative Tribunal Act, 1985 since the writ petitioner seeks compassionate appointment from CDA pension.

3. Learned counsel for the writ petitioner could not dispute the said legal position.

4. Accordingly, the writ petition stands **disposed of** leaving it open for the writ petitioner to approach the Central Administrative Tribunal having territorial jurisdiction over the matter.

(Vikas Budhwar,J.)

February 25, 2026

Rajesh